

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:570

ANSWERED ON:25.02.2010

SETTING UP OF NEW COURTS

Naik Dr. Sanjeev Ganesh;Owaisi Shri Asaduddin;Panda Shri Prabodh;Sule Supriya

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to setup a large number of courts across the country;
- (b) if so, the details thereof;
- (c) the total funds allocated for this purpose during the last three years; and
- (d) the cost ratio likely to be shared by the Union Government and State Governments for setting up of new courts?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d): The Gram Nyayalayas Act, 2008 has been enacted to enable the State Governments to establish one or more Gram Nyayalayas for every Panchayat at the intermediate level to cater to specified Civil and Criminal cases in rural areas. Under the scheme, over 5000 Gram Nyayalayas are likely to be set up across the country.

The Central Government has decided to provide financial assistance to the States for establishing the Gram Nyayalayas. The Government would bear the non-recurring cost of establishment of Gram Nyayalayas subject to a ceiling of Rs. 18.00 lakhs per Gram Nyayalaya. The Government would also bear 50% of Rs. 6.40 lakhs per annum as recurring cost of one Gram Nyayalaya for the first three years.

The State Governments have been requested to set up Gram Nyayalayas in their respective States. For this purpose, a provision of Rs. 11.00 crore has been made in the budget for the year 2009 -10. Out of this, a grant of Rs. 10.79 Crore has been released to the States.